

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) Nos. 616-617 of 2020
In the matter of:

Mr. T.S.N. Raja, R.P. of VBC Industries Ltd. **....Appellant**

Vs.

C. Srinivasa Reddy &Ors. **....Respondents**

Present:

**Appellant: Mr. AnkurKhandelwal, Mr. HimanshuHanda,
Advocates.**

**Respondents: Mr. MithunShashank, Mr. RajshekarSalvaji,
Advocates.**

ORDER

(Through Virtual Mode)

20.01.2021: Reply affidavit by Respondents is taken on record. Learned counsel for the Appellant seeks and is granted extension of time by two weeks to file rejoinder.

Learned counsel for the Respondents is also granted two weeks' time to file written submissions, not exceeding three pages, along with the pleadings supported by the relevant case law.

Mr. AnkurKhandelwal, Advocate representing the Appellant informs us that the Resolution Plan has been approved by the Adjudicating Authority.

Post the appeals 'for admission (after notice)' on 3rd February, 2021 before Court No.II.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[KanthiNarahari]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**

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